

NO. 144/95.

fixed for A.H
on 24/1/95.

~~Answer~~
23/1/95

for Regs.

Dated: 24-1-95

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shri M.A. Mahalle, Counsel for
the applicant. Shri M.I. Setting for
the respondent takes notice.

Heard.

We do not think that we should
interfere at this stage when the
proceedings arising out of the Notice
dated 21-12-94 is still pending.

Liberty to the authority to complete
those proceedings but the operation
of the order is stayed for three
weeks from the date of communication
of the order to the applicant. With
this direction, the OA is disposed
of.


(P.P. Srivastava)
M(A)


(M.S. Deshpande)
M.C.

W. 24/1/95
Order/Judgement despatched
to Applicant, respondent (s)
13/2/95

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14/1/95

R.P. NO 72/95
by circulation

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Review Petition No. 72/95
in
Original Application No. 59/95.

R.Dhananjayan. ... Applicant.

v/s.

Union of India & Ors. , , , Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri M.A.Mahalle.

Tribunal's Order :

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 25.9.1995.

Heard Shri M.A.Mahalle, counsel for the applicant. He states that in the Judgment dt.24.1.1995 an ambiguity arises because it is not clear which order is to be stayed for three weeks, because it was not clarified that the operation of the 'final' order should be stayed. Since the context in which the expression appears shows that such an order was to be passed after completing the proceedings, it can only mean that it was the final order which was within our contemplation and there is no need for any further clarification.

2. The Review Application is therefore dismissed.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.